

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 80 of 2020

IN THE MATTER OF:

Gurukripa Ayurvedic Heritage Pvt. Ltd.

& Anr.

...Appellants

Versus

K. Balagangadharan & Ors.

...Respondents

For Appellant: Mr. Parameshwar, Advocate

For Respondent: None

With

Company Appeal (AT) No. 81 of 2020

IN THE MATTER OF:

Aruna Unnikrishanan & Anr.

...Appellants

Versus

K. Balagangadharan & Ors.

...Respondents

For Appellant: Mr. Saiby Jose Kidangoor, Advocate

For Respondent: None

ORDER

03.06.2020 Heard Learned Counsel for the Appellant on the question of Admission. Learned Counsel for the Appellant submits that two Resolutions were challenged before the NCLT. However, first Resolution is beyond the limitation

whereas the finding on second Resolution by the NCLT is erroneous that special Resolution is required for increasing share capital.

Let notice be issued to the Respondents for admission as well as Interim Application no.1290 of 2020. Requisites along with process fee be filed by tomorrow if the Appellant provides *email* addresses of the Respondents let notice be also issued through email.

Respondents are directed not to hold any meeting till next date.

Let the Appeals be fixed on **11th June, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvindar Singh]
Member (Technical)

Basant B./nn.